IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419
IB/304/ND/2022

IN THE MATTER OF:

Genesis Comtrade Private Limited ... Applicant

Versus

Opulent Infradevelopers Private Limited ... Respondent

Under Section 7 of IBC, 2016.

Order delivered on 13.05.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Abhishek Parmar, Adv.
For the Noida Authority : Mr. Abdhesh Chaudhary,
Ms. Geetanjali Setia,
Mr. Nishikant Chaudhary,
Mr. Vinayak, Advs.
Mr. Arvind Garg and Ms. Jaismeen Sharma in IA No. 1257

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1796/ND/2024

Application on behalf of the Applicant u/s 60(5) of the Insolvency & Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 seeking directions to the Respondent to condone delay in filing claim on behalf of Applicants and for directions to accept the claim as 'financial creditor in a class'. Learned Counsel for the applicant is directed to serve a copy of the application to Learned Counsel for the respondent. Let reply be filed on behalf of the respondent within seven working days on receipt of copy of the application. Let this matter be posted to 30.05.2024 along with remaining IAs.

Sd/- Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mukesh